

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-2444/94

New Delhi this the 3rd day of August, 1999.

Hon'ble Smt. Lakshmi Swaminathan, Member(J)
Hon'ble Sh. S.P. Biswas, Member(A)

Sh. Avinash M. Kanfade,
IFS (Probationer),
1991 Examination,
1992-94 Course,
IGNFA, Dehradun. Applicant

(through Sh. D.K. Sinha - Not present even on second call)

versus

1. Union of India through
Secretary, Ministry of
Environment & Forests,
Paryavaran Bhavan, CGO Complex,
Lodi Road, New Delhi-3.

2. The State of Maharashtra
through the Chief Secretary to
Government of Maharashtra,
Government Secretariat,
Bombay. Respondents

(through Sh. VSR Krishna, advocate)

ORDER(ORAL)

Hon'ble smt. Lakshmi Swaminathan, Member(J)

The applicant in this case has filed this application that the respondents had taken arbitrary action in allocating Manipur-Tripura cadre to him instead of Maharashtra cadre.

2. None has appeared for the applicant even on the second call. We have carefully perused the records and heard Shri VSR Krishna, learned counsel for respondents.

Yours

3. Today we have disposed of a similar case bearing OA No. 2094/94 (Namburi Jawahar Babu Vs. U.O.I.) which involved similar issues, facts and reliefs. For the reasons given therein we find no merit in this application. The same is accordingly disposed of. No order as to costs.


(S.P. Biswas)
Member(A)


(Smt. Lakshmi Swaminathan)
Member(J)

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